

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

RAJYA SABHA

UNSTARRED QUESTION NO. 3847
TO BE ANSWERED ON 06.04.2022

Implementation of RTE Act

3847 Dr. Narendra Jadhav:

Will the Minister of *Education* be pleased to state:

(a) whether Government has data as to how many students from Below Poverty Line (BPL) are studying under Right to Education (RTE) Act, if so, the State-wise details thereof;

(b) whether Government has data as to how many private unaided schools are not complying with the provisions of RTE Act especially the provision which mandates a minimum of 25 per cent free seats for children belonging to weaker sections and disadvantaged groups and action taken against such schools, if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)

(a) to (c): Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the schools specified in sub-clauses (iii) and (iv) of clause (n) of section 2 in Class I (or below) to the extent of at least 25 percent of the strength of that class.

For implementation of Section 12(1)(c) of the RTE Act, the respective State and UT Government which is the appropriate government under the RTE Act, is required to notify the disadvantaged groups and weaker sections, notify per child cost and start admissions in private un-aided schools as per the laid down procedure. The number of

children, including children from Below Poverty Line, admitted/studying in Private Schools under Section 12(1)(c) of the RTE Act, 2009, is given at **Annexure**.

Education is in the Concurrent List of the Constitution. Majority of schools are under the jurisdiction of the respective State Government and Union Territory Administration.

The Central Government is supporting States and UTs for reimbursement of expenditure incurred towards payment made to private schools for admission of children under Section 12(1)(c) from 2014-15. Ministry of Education has requested States/UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of Section 12 of the RTE Act, 2009. Further, Ministry of Education, in various meetings like State Education Secretaries Conference, Regional/State workshops, Project Approval Board Meetings, has been advising/ guiding State/ UT Governments on implementation of Section 12 of the RTE Act, 2009.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (A) TO (C) OF RAJYA SABHA UNSTARRED QUESTION NO. 3847 TO BE ANSWERED ON 6th APRIL, 2022 ASKED BY HON'BLE MP DR. NARENDRA JADHAV REGARDING IMPLEMENTATION OF RTE ACT

S. No.	State	2020-21
1.	Assam	3006
2.	Bihar	295807
3.	Chandigarh	5358
4.	Chhattisgarh	276961
5.	D & N Haveli	227
6.	Daman & Diu	
7.	Delhi	127220
8.	Gujarat	385164
9.	Himachal Pradesh	143
10.	Jharkhand	19137
11.	Karnataka	475083
12.	Madhya Pradesh	1039259
13.	Maharashtra	386854
14.	Odisha	23599
15.	Rajasthan	776271
16.	Tamilnadu	417915
17.	Tripura	10
18.	Uttar Pradesh	198072
19.	Uttarakhand	92994
